

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI

CIRCULAR

This is in continuation to this office Circular No. 16822-16942/Comp./2021 dated 24.05.2021 and directions contained in order dated 20.01.2022 of Hon'ble Division Bench, High Court of Delhi passed in W.P.(C) 2018/2021 titled as Mr. Anil Kumar Hajelay & Ors vs. Hon'ble High Court of Delhi that **"we expect all Judicial Officers of District & Sessions Courts and Tribunals to follow the orders with regard to holding of virtual and hybrid Courts both in letter and spirit. All Courts should keep their web links open on every working days from the start of the court functioning, which is 10:00 am till then Court holds its sitting, so that any counsel/party wishing to join virtually is able to join the proceedings even without any prior intimation"** communicated vide this office Circular No. 4285-4385/CISCO/Comp./2022 dated 08.02.2022.

It has been noticed that some of the courts are still not adhering to the directions regarding virtual and hybrid hearing, and are thereby causing undue hardship to the lawyers, litigants and other stakeholders.

Considering the above and to ensure smooth and hassle-free functioning of the courts through virtual mode, all concerned are once again directed to follow the directions already conveyed and to follow the below guidelines:

1. CISCO Webex Licences be used **exclusively** for the respective court proceedings and/or administrative work during the office hours only (10:00 AM to 5:00 PM) followed by extended administrative working till 08:00 PM, and not thereafter except in unavoidable circumstances and subject to written permission of the Presiding Officer concerned.
2. The Reader of respective court and the In-charge of respective Branch shall not share the password with anyone (except Presiding Officers, Staff Officials, Chairperson/Members of Committee or any other nominated persons) and shall be personally responsible for any non-official use of the licence/ID.
3. The Reader of each court shall keep open the videoconferencing link during the court sitting hours from 10.00 AM 4:30 PM at least.
4. All Judicial Officers and concerned staff officials shall ensure to keep video camera of the Presiding Officer of the court in switched ON mode when the court is being held through videoconferencing.
5. The proceedings/sessions through CISCO Webex Video Conferencing shall not be recorded except with permission of the concerned Presiding Officer/Chairman of the Committee.
6. The technical issue/problem in use of CISCO Webex Licences be communicated telephonically to Mr. Chetan Choudhary-Sr. Engineer # 9899961876 or to Mr. Deepak Kumar Singh-Technical Engineer # 9899999575, the nominated persons on behalf of service provider or through mail at support@ucorpindia.in or Deepak@ucorpindia.in. In case of any hardware problem, the complaint be made to the respective Computer Branch.

Non-compliance of the aforesaid directions shall be viewed seriously and disciplinary proceedings shall be initiated against the erring official, as per rules.

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KATHPALIA
Date: 2022.02.28 14:10:58 +05'30'
(girish kathpalia)
principal district & sessions judge (hqs)

Ref. No. 7436-7570/Comp./2022

Dated. 28 FEB 2022

Copy forwarded for information, necessary action and compliance to:

1. Ld. Principal District & Sessions Judge, District-East/New Delhi/South West/West/North West/South/North East/South East/Shahdara/North Delhi/New Delhi and Rouse Avenue Court Complex with request to circulate the above directions amongst all the Judicial Officers and Branch In-Charges posted in the respective district/complex for compliance thereof:
2. All Judicial Officers posted in Central District, Tis Hazari Courts Complex, Delhi.
3. Sh. Bharat Parashar, District Judge (Commercial)/Chairman, Centralized Computer Committee-Delhi District Courts, Tis Hazari Courts Complex, Delhi.
4. The Officer In-charge (Computers), Tis Hazari/Karkardooma/Saket/Dwarka/Patalia House/Rouse Avenue and Rohini Courts Complex, Delhi/New Delhi.
5. The Officer In-charge (Judicial Branch), Central/South West/West/North West/South/North East/South East/Shahdara/North Delhi/New Delhi and Rouse Avenue Court Complex, Delhi/New Delhi.
6. The Dealing Official Website/LAYERS sent for uploading of the circular.
7. PS to the undersigned.

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KATHPALIA
Date: 2022.02.28 14:11:13 +05'30'
(girish kathpalia)
principal district & sessions judge (hqs)